

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40389 of 2016

(Arising out of Order-in-Appeal No.131/2015-ST dt.04.12.2015 passed by Commissioner of Central Excise, (Appeal-I Coimbatore) Circuit Office @ Salem Commissionerate

M/s.Kongu Parotta Stall A/c,
No.520, Perundurai Road, Erode - 638 009

Appellant

Vs

Commissioner of Central Excise
No.1, Foulks Compound, Anai Road, Salem - 636 001

Respondent

APPEARANCE:

For the Appellant : Sh.S.Venkatachalam , Advocate
For the Respondent : Sh. Arul C Durairaj, Superintendent

CORAM :
HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :29.10.2020
DATE OF DECISION :29.10.2020

FINAL ORDER No. 41180/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Vsr